## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH, MUMBAI. REVIEW PETITION NO. 64/2001 IN

## ORIGINAL APPLICATION NO.430/2001.

Wednesday this the eath day of May, 2002.

Shri Justice Birendra Dikshit, Vice-Chairman, Shri M.P.Singh, Member (A).

K.V.Prasadarao.

...Applicant.

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Union of India.

... Respondent.

## ORDER ON REVIEW PETITION BY CIRCULATION

Birendra Dikshit, Vice-Chairman,

By this Review, the applicant challenges the order dt. 14.9.2001 as illegal. We have gone through our Judgment and we do not find any illegality in the order.

2. The applicant has also stated that a speaking order, after providing an opportunity of hearing be passed in this Review. We have already expressed our opinion after hearing O.A. Nothing new is being brought to our notice which may necessitate re-considering of judgment by us as there is no error apparent on the face of the record. The Review Petition is dismissed.

(M.P.SINGH) MEMBER(A)

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(BIRENDRA DIKSHIT) VICE-CHAIRMAN

В.

order/hist cospatched to Applicant/R spondent (s) on 3.6.2002